

[Secretary]

agreed without any amendment to the Young Persons (Harmful Publications) Bill, 1956, which was passed by the Lok Sabha at its sitting held on 22nd November, 1956".

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1956, agreed without any amendment to the Suppression of Immoral Traffic in Women and Girls Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 30th November, 1956."

(iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Delhi (Control of Building Operations) Continuance Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 18th December, 1956."

(iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Slum Areas (Improvement and Clearance) Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 18th December, 1956."

(v) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Tenants (Temporary Protection) Bill, 1956 which has been passed by

the Rajya Sabha at its sitting held on the 19th December, 1956."

DELHI (CONTROL OF BUILDING OPERATIONS) CONTINUANCE BILL  
SLUM AREAS (IMPROVEMENT AND CLEARANCE) BILL  
DELHI TENANTS (TEMPORARY PROTECTION) BILL

Secretary: Sir, I lay the following Bills, as passed by Rajya Sabha, on the Table of the House:

- (1) The Delhi (Control of Building Operations) Continuance Bill, 1956.
- (2) The Slum Areas (Improvement and Clearance) Bill, 1956
- (3) The Delhi Tenants (Temporary Protection) Bill, 1956.

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COMMITTEE ON PETITIONS  
Eleventh Report

Shri P. Subba Rao (Nowrangpur) beg to present the Eleventh Report of the Committee on Petitions.

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PROCEDURE RE ANSWERING  
QUESTIONS ON BEHALF OF  
OTHER MINISTERS

Mr. Speaker: I also wanted to make an observation for the hon. Minister of Parliamentary Affairs to note hereafter. In cases where Questions are answered by any Minister or Deputy Minister who is not concerned with that Ministry, the hon. Minister who is unable to answer the Questions because he may not be able to be present here will intimate to the Speaker that he has authorised some other Minister to answer the Questions on his behalf. Then it will facilitate me. Otherwise, I will be taken by surprise.

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